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OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs), DELHI

23 JAN 2024
62

No. 2010-2140 /Genl./Misc./Circulation/2024

Dated, Delhi the 20th JAN 2024

Sub:- Notification regarding Suspension of Advocate from Practice.

Forwarded a copy of the Notification bearing Ref No. 028/Gen/SF/2024 dated 18/01/2024 and this office bearing diary No. 398/A dated 19/01/2024 received from Col. Arun Sharma (Retd), Honorary Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central District). (W)
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

W Singh

(UMED SINGH)

Link, Officer-In-Charge, General Branch, (C),
District Judge, (Commercial Court),
Tis Hazari Courts Delhi

W Singh
21/01/24

Encl. As above

P.D.S.J. (W) officiating
24/01/2024

ac/Genl./W



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E-mail : barcouncilofdelhi@rediffmail.com
Web : www.delhibarcouncil.com

दिल्ली विधिज्ञ परिषद्
BAR COUNCIL OF DELHI

(Statutory Body Constituted under the Advocates Act, 1961)
2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

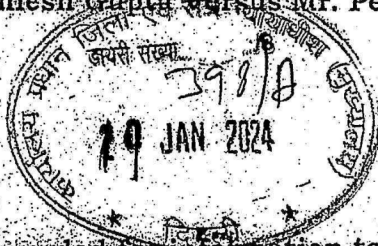
Ref. No. : 028/Gen/SF/2024

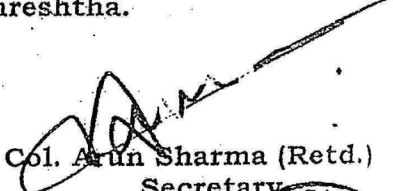
Dated : 18.01.2024

NOTIFICATION

It is hereby notified for general information that pursuant to the Order dated 06.11.2023 passed by the Disciplinary Committee of Bar Council of Delhi, the licence to practice of **Mr. Peeush Kulshreshtha, (D/870-A/1990)**, R/o Chamber No. 41, Lawyers Chambers, 1st Floor, Karkardooma Court, Delhi-110032, has been suspended from practice as an Advocate in or before Court of Law for a period of 7 (Seven) years from date of order, i.e. 06.11.2023 to 05.11.2030, on finding him guilty of gross misconduct for creating forged and fabricated Court Decree.

This has emanated from the Complaint No. 256/2022 titled **Ms. Kamlesh Gupta versus Mr. Peeush Kulshreshtha.**




Col. Arun Sharma (Retd.)
Secretary



Copy forwarded for information to :-

1. The 1st Additional Solicitor General of India, Supreme Court of India, New Delhi.
 2. The Secretary, Bar Council of India, 21, Rouse Avenue, New Delhi
 3. The Secretaries of All Bar Associations, Delhi
 4. The Secretaries of All State Bar Councils.
 5. The Registrar, Supreme Court of India, New Delhi
 6. The Registrar General, High Court of Delhi, New Delhi
 7. The Registrar General, All High Courts in India
 8. The District & Session Judge, Tis Hazari Courts, Delhi
 9. The District Judges in all 8 Districts of Delhi
 10. The District Magistrates in all 9 Districts of Delhi
 11. The Secretary, Ministry of Law, Justice & Co. Affairs, New Delhi
 12. Ms. Kamlesh Gupta w/o Late Dinesh Kumar Gupta, 2/120, 1st Floor, Sunder Vihar, Paschim Vihar, Delhi-110087.
 13. Mr. Peeush Kulshreshtha, (D/870-A/1990), Chamber No. 41, Lawyers Chambers, 1st Floor, Karkardooma Court, Delhi-110032.
- Also at :- 104/1, 3rd Floor, Laxmi Nagar, Ramesh Park, Delhi-110092.
(You are directed to submit your original Enrolment Certificate & identity Card issued by the Bar Council of Delhi.)

Lawyers Chambers, High Court of Delhi, New Delhi-110 003 Ph.: 23387701



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दिल्ली विधिज्ञ परिषद्
BAR COUNCIL OF DELHI

(Statutory Body Constituted under the Advocates Act, 1961)
2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No. : **18/Gen/SF/2024**

Dated : **09.01.2024**


NOTIFICATION

It is hereby notified for general information that according to the application dt. 08.01.2024 alongwith relevant documents received from Mr. Vijay Kumar Sharma, who was enrolled with the Bar Council of Delhi as an Advocate vide enrolment No. D/2530/2014, he was convicted under relevant sections of Prevention of Corruption Act and has undergone imprisonment of two years three months and five days, and completed his sentence as on 14.12.2023.

The application of Mr. Vijay Kumar further reveals that he has failed to intimate the factum of his conviction and imprisonment, to the Bar Council of Delhi, as required under the law, and now vide application dated 08.01.2024 seeks to be allowed to continue practice.

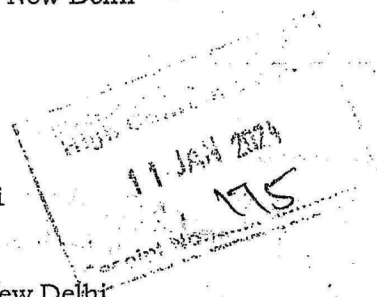
However, after perusal of application and documents annexed thereto, it is apparent that Mr. Vijay Kumar Sharma was found guilty of offence involving moral turpitude, which is a disqualification for enrolment under section 24A of the Advocates Act. Nevertheless, the proviso to section 24A provides that such disqualification for enrolment shall cease to have effect after a period of two years has elapsed since his release.

In view of the aforesaid legal provision and analogy drawn, the Bar Council of Delhi hereby suspends the licence of Mr. Vijay Kumar Sharma to practice as an advocate, for a period of two years, i.e. with effect from the date of his release from custody i.e. 15.12.2023 till 14.12.2025.


Col. Arun Sharma (Retd.)
Secretary

Copy forwarded for information to :

1. The Ist Additional Solicitor General of India, Supreme Court of India, New Delhi
2. The Secretary, Bar Council of India, 21, Rouse Avenue, New Delhi
3. The Secretaries of All Bar Associations, Delhi
4. The Secretaries of All State Bar Councils
5. The Registrar, Supreme Court of India, New Delhi
6. The Registrar General, High Court of Delhi, New Delhi
7. The Registrar Generals, All High Courts in India
8. The District & Sessions Judge, Tis Hazari Courts, Delhi
9. The District Judges in all 7 Districts of Delhi
10. The District Magistrates in all 9 Districts of Delhi
11. The Secretary, Ministry of Law, Justice & Co. Affairs, New Delhi
12. Mr. Vijay Kumar, R/o Flat No.3, Type-IV Flats, NDMC ESS, Kidwai Nagar West, New Delhi-110023, with a direction to surrender the original enrolment certificate of Bar Council of Delhi, with immediate effect.



HIGH COURT OF DELHI : NEW DELHI

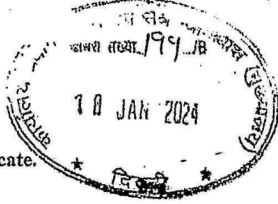
(GENL.-ADMN.-I BRANCH)

No. 2751 G-7/Genl.-I/DHC
Dated: 15/01/2024

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To

The Principal District & Sessions Judge (Hqrs.),
Tis Hazari Courts,
Delhi.



Sub: Notification regarding Suspension of Licence of Advocate.

Sir,

I am directed to forward herewith a copy of Notification No. 18/Gen/SF/2024 dated 09.01.2024, received from the Secretary, Bar Council of Delhi, on the above subject, with a request to circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Yours faithfully,

Encl.: as above

Gen. Br.

Ashok Kumar
(Ashok Kumar)
Assistant Registrar

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 1748-1878 Genl./Misc./Circulation/2024

Dated, Delhi, 18 JAN 2024

Sub: Notification regarding suspension of Licence of Advocate.

Forwarded a copy of the letter bearing No. 2751/G-7/Genl.-I/DHC dated 15/01/2024, this office letter bearing diary No. 199/B dated 18/01/2024 alongwith copy of the notification Ref No. 18/Gen/SF/2024 dated 09/01/2024 of Col. Arun Sharma(Retd.), Honorary Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049, received from Sh. Ashok Kumar, Ld. Assistant registrar(Genl-I), Hon'ble High Court of Delhi, New Delhi, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District). *w*
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

Umed Singh
(UMED SINGH)

Link, Officer In-Charge, General Branch, (C),
District Judge, (Commercial Court),
Tis Hazari Courts Delhi.

Encl. As above

PDOS (C) Officialing
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OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI

No. 2942-3016/Cir./Genl./West/THC/2024

Dated 27/1/24

CIRCULAR

Sub:- Notification regarding Suspension of Advocate from Practice.

Ref:- Endorsement No. 2010-2140/Genl./Misc./Circulation/2024 Dated 23.01.2024 and
Endorsement No. 1748-1878/Genl./Misc./Circulation/2024 Dated 23.01.2024.

Forwarded copies of above mentioned endorsement letters issued, on the subject cited above, from Sh. Umed Singh, Ld. Link Officer In-charge, General Branch, Central District, THC, Delhi along with copy of letter bearing No. 2751 G-7/Genl-I./DHC dated 15.01.2024 of Ld. Assistant Registrar, Hon'ble High Court of Delhi, New Delhi bearing diary No. 194/B dated 18.01.2024 of Office of the Principal District & Sessions Judge (HQs) & copies of Notification No. 18/Gen/SF/2024 dated 09.01.2024 & Notification No. 28/Gen/SF/2024 dated 18.01.2024 of Honorary Secretary, The Bar Council of Delhi for information and necessary action to:-

1. All the Ld. Judicial Officers of West District, Tis Hazari Courts, Delhi.
2. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned Official to upload the same on Centralized Website through LAYERS as well as on the Website of West District.
3. Reader to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
4. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request for uploading the same on LAYERS.


(Ajay Gupta)

Officer In-charge, General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.